

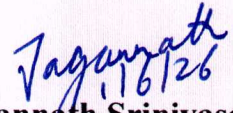
(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K-13011/01/2026-US.I
Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
New Delhi-110 011, dated 01st June, 2026.

NOTIFICATION

In exercise of the powers conferred by clause (2) of Article 124 of the Constitution of India, the President is pleased to appoint Shri Justice Sanjeev Sachdeva, Chief Justice of the High Court of Madhya Pradesh, to be a Judge of the Supreme Court of India with effect from the date he assumes charge of his office.


(Jagannath Srinivasan)

Joint Secretary to the Government of India
Tele: 2338 3037

To

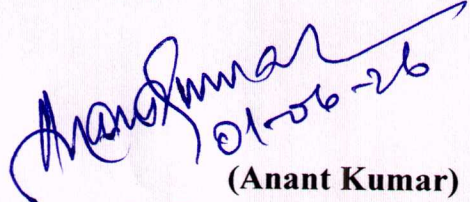
The Manager,
Government of India Press,
Minto Road,
New Delhi.

No. K-13011/01/2026-US.I

Dated: 01.06.2026.

Copy to: -

1. Shri Justice Sanjeev Sachdeva, Chief Justice of the High Court of Madhya Pradesh, through Registrar General, High Court of Madhya Pradesh, Jabalpur.
2. The Secretary to the Governor, Madhya Pradesh, Bhopal.
3. The Secretary to the Chief Minister, Madhya Pradesh, Bhopal.
4. The Secretary to the Chief Justice, High Court of Madhya Pradesh, Jabalpur.
5. The Chief Secretary, Government of Madhya Pradesh, Bhopal.
6. The Registrar General, High Court of Madhya Pradesh, Jabalpur.
7. The Accountant General, Madhya Pradesh, Bhopal.
8. The President's Secretariat, (CA.II Section), New Delhi.
9. PS to the Principal Secretary to the Prime Minister, PM's Office, New Delhi.
10. Registrar (Conf.), O/o the Chief Justice of India, Room Nos. GF 1, 2 and 3, Ground Floor, Supreme Court Main Building, New Delhi.
11. PS to the MoS (I/C) L&J / PPS to the Secretary (Justice).
12. Technical Director, NIC, Department of Justice, with a request to upload the notification on the website of the Department (www.doj.gov.in).



(Anant Kumar)

Under Secretary to the Government of India
Tele: 2338 3087